

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 4

**CA 515/2022 CA 452/2022 CA 580/2022 (NEW CA) IN CP  
3638/MB/2018**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **14.11.2022**

NAME OF THE PARTIES: - **Union of India**  
**V/s**  
**Infrastructure Leasing &**  
**Financial Services Ltd & Ors**

*Appearance (via video-conference):*

For Applicant in CA 515/2022  
& CA 580/2022

: Adv Ashish Kamat a/w Ms. Drishti  
Das and Ms. Roma Bhojani i/b Cyril  
Amarchand Mangaldas

IN CA 452/2022

: Mr. Manmeet Singh, Mr.  
Sairam Subramaniam, Ms.  
Shatakshi Tripathi, counsels

For Respondent IN CA 452/2022

: Mr. Animesh Bisht a/w Ms. Drishti  
Das and Ms. Roma Bhojani

Rule 11 of NCLT, Section 241-242 of the Companies Act, 2013

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**ORDER**

**CA 580/2022**

Ld. Counsel appearing for the Union of India present and seeks time to file reply. Time granted. Let the same be done within a period of two week. Copy of the same may also be given to the Ld. Counsel appearing for the ILFS. List this matter on **High on Board** on 29.11.2022.

**CA 452/2022**

Ld. Counsel appearing for the Union of India is present and directed to place on record short reply before the adjourned date. List this matter on **High on Board** on 29.11.2022.

**CA 515/2022**

Heard and Reserved for Orders.

**Sd/-**

SHYAM BABU GAUTAM  
Member (Technical)

Jagdish

**Sd/-**

JUSTICE P.N. DESHMUKH  
Member (Judicial)